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NOTIFICATION
(INCOME-TAX)

No. 273 (F.No.197A/70/82-IT(AI): In exercise of the powers conferred by sub-clause (iv) of clause (23C) of Section 10 of the Income-tax Act, 1961 (43 of 1961), the Central Government hereby notifies "Amalgamated Tamilnadu Shares of Post War Services Reconstruction and Rehabilitation of Ex-servicemen Fund" for the purpose of the said section for the period covered by the assessment years 1985-86 to 1987-88.

P. Saxena
(P. SAXENA)
DEPUTY SECRETARY TO THE GOVERNMENT OF INDIA

To
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